

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 115 OF 2019

Dated: 3rd April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Him Urja Private Limited

.... Appellant(s)

Versus

Uttarakhand Power Corporation Ltd & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ashwin Ramanathan
Ms. Swapna Seshadri
Ms. Ritu Apurva
Mr. Utkarsh Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

ORDER

Admit.

The learned counsel, Ms. Stuti Krishnan, appearing for the first Respondent prays for six weeks' time to file the reply in this matter.

The learned counsel, Mr. Ashwin Ramanathan, appearing for the Appellant also prays for four weeks' time thereafter to file rejoinder to the reply to be filed by the counsel for the first Respondent.

Submissions of the counsel appearing for the first Respondent and the Appellant, as stated supra, are placed on record.

The counsel for the first Respondent is permitted to file the reply in this matter on or before 22.05.2019, after duly serving copy of the same to the counsel for the Appellant.

Thereafter, the counsel for the Appellant is permitted to file rejoinder to the reply to be filed by the counsel for the first Respondent on or before 01.07.2019, after duly serving copy of the same to the counsel for the first Respondent.

The learned counsel for the Appellant and the Respondents are also directed to file their respective written submission on or before 29.05.2019, after duly serving copy to the counsel for the other side.

List the matter on **02.07.2019**, as agreed by the counsel for the Appellant and the first Respondent.

(Ravindra Kumar Verma)
Technical Member
vt/bn

(Justice N.K. Patil)
Judicial Member